

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 514/MP/2020

- Subject : Petition under Section 63 and 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to the occurrence of certain Force Majeure and Change in Law events under the Transmission Service Agreement dated 6.8.2009.
- Date of Hearing : 8.4.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : East-North Interconnection Company Limited (ENICL)
- Respondents : Jodhpur Vidyut Vitran Nigam Limited and 18 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, ENICL
Shri Deep Rao, Advocate, ENICL
Shri Saahil Kaul, Advocate, ENICL

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**